

(c) to (e) No upfront charges are levied for allotment of 2G spectrum to the mobile operators, however, spectrum usage charges are levied as a percentage of Adjusted Gross Revenue (AGR). Current annual spectrum usage charging rates are given in the Statement.

***Statement***

*Current Annual Spectrum charging rates*

**(A) 2G Spectrum charges with effect from 1st April 2010**

Amount of GSM spectrum	Amount of CDMA spectrum	Spectrum charges as a percentage(%) of Adjusted Gross Revenue
Upto 2x 4.4 MHz	Upto 2x 5.0 MHz	3
Upto 2x 6.2 MHz	Upto 2x 6.25 MHz	4
Upto 2x 8.2 MHz	Upto 2x 7.5 MHz	5
Upto 2 x 10.2 MHz	Upto 2 x 10.0 MHz	6
Upto 2 x 12.2 MHz	Upto 2 x 12.5 MHz	7
Upto 2 x 15.2 MHz	Upto 2 x 15.0 MHz	8

**(B) 2G Spectrum charges prior to 1st April 2010**

Amount of GSM spectrum	Amount of CDMA spectrum	Spectrum charges as a percentage(%) of Adjusted Gross Revenue
Upto 2x 4.4 MHz	Upto 2x 5.0 MHz	2
Upto 2x 6.2 MHz	Upto 2x 6.25 MHz	3
Upto 2x 10. MHz	Upto 2 x 10.0 MHz	4
Upto 2 x 12.5 MHz	Upto 2 x 12.5 MHz	5
Upto 2 x 15.2 MHz	Upto 2 x 15.0 MHz	6

**Equity in licence**

3704. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the existing licensee in one circle cannot hold more than 10 per cent equity in other licensee;

(b) if so, whether DoT found any violation in the Unified Access Service Licences (UASL) issued in any of the new entrants; and

(c) if so, the names of the companies which had violated the licensing conditions and the action taken by DoT in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (c) Sir, The Unified Access Services (UAS) licences are issued in terms of the extant Guidelines dated 14.12.2005 for grant of UAS Licences and based on the information/certificates/undertaking submitted by the applicant companies alongwith their applications. The said UAS licence guidelines *inter-alia* stipulate that '*No single company/legal person, either directly or through its associates, shall have substantial equity holding in more than one LICENSEE company in the same service area for the Access Services namely; Basic, Cellular and Unified Access Service. 'Substantial equity' herein will mean an equity of 10% or more'. A promoter company/legal person cannot have stakes in more than one LICENSEE Company for the same service area. "*

Government has received complaints for violation of substantial equity clause of the said guidelines by the following companies who obtained UAS licences in year 2008:

- (i) M/s. Loop Telecom Limited;
- (ii) M/s. Swan Telecom Pvt. Limited; and
- (iii) M/s. Datacom Solutions Pvt. Limited.

These complaints were examined by the Government and presently no violation of substantial equity clause of the said guidelines have been found.

#### **Number of landline and mobile, company-wise**

3705. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether all villages of India are connected with telephone, if so, the total number of landline and mobile connections, company-wise;

(b) whether it is a fact that private companies are giving better service than the MTNL and BSNL and many top executives of MTNL and BSNL are going in these private companies, and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Out of 5.93 lakh inhabited villages as per Census